

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 98/MP/2017

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulation 14(3) (ii) and Regulation 8(3) (ii) of the CERC (Terms and Conditions of Tariff) Regulations, 2014 for approval of expenditure on installation of various Emission control systems as detailed in this petition for compliance of Ministry of Environment and Forests and Climate Change, Government of India notification dated 7.12.2015 mandating compliance with revised environmental norms for thermal power stations.
- Date of hearing : 7.9.2017
- Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member
- Petitioner : NTPC Limited.
- Respondents : Uttar Pradesh Power Corporation Limited and Others.
- Parties present : Shri Venkatesh, Advocate, NTPC
Shri Pratyush Singh, advocate, NTPC
Shri Manish Garg, UPPCL
Shri G. Umapathy, Advocate, GUVNL
Ms. Swapna Seshadri, Advocate, GUVNL
Shri Rahul Kinra, Advocate, BRPL
Shri Vishal Anand, BRPL
Shri Sameer Singh, BYPL
Shri Raj Kumar Mehta, Advocate, GRIDCO
Shri Raunak Jain, Advocate, TPDDL
Shri Anurag Naik, MPPMCL

Record of Proceedings

Learned counsel for GRIDCO requested for time to file reply to the petition. Learned counsel for the petitioner had no objection in this regard.

2. The Commission directed the respondents to file their replies by 29.9.2017 with an advance copy to the petitioner, who may file its rejoinder, if any, on or before

10.10.2017. The Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The petition shall be listed for hearing on 17.10.2017.

By order of the Commission
Sd/-
(T. Rout)
Chief (Legal)